



No. 15(6)2017/FLRS/RCD/FSSAI  
Food Safety and Standards Authority of India  
(A Statutory Authority established under the Food Safety and Standards Act, 2006)  
(Regulatory Compliance Division)

FDA Bhavan, Kotla Road,  
New Delhi-110 002

Dated, the 19<sup>th</sup> February, 2018

ORDER

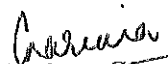
**Sub: Renewal of license/registration certificate due to FLRS system failure-reg.**

This is in continuation to this Office letter No 15(6)2017/FLRS/RCD/FSSAI dated 05.02.2018 wherein it was communicated that FSSAI will provide a temporary window to such FBOs whose license/Registration expired during the period of 15<sup>th</sup> Dec, 2017 to 15<sup>th</sup> Feb, 2018.

2. In view of the above, it is decided that an extended window on Food Licensing and Registration system (FLRS) will be provided to all such FBOS till 31<sup>st</sup> March, 2018 without charging any penalty. Further, in case, if any FBO fails to submit their renewal for License/Registration within the extended time period i.e. till 31<sup>st</sup> March, 2018, such FBOs shall not be able to apply for renewal and will have to submit a fresh application.

3. This issues with the approval of the Competent Authority.

Yours faithfully,

  
(Garima Singh)

Director (Regulatory Compliance)

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